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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...
O.A. No. 380 of 1994

Dated: 03.07.1995

AmarChand son of late Sri HiraLal,
Resident of Village and Post Basuhar,
Tehsil Chail, District Allahabad. ... Applicant.

(By Advocate Sri R.K. Mishra)

Versus

1. Union of India, through Chief Secretary, Ministry of Defence, New Delhi.
2. Army Head Quarters A.G.S. Brahchlo R.G. (GIV) (b) D.H.O. New Delhi.
3. Chief Engineer, H.Q. Central Command, Lucknow.
4. Chief Engineer Lucknow Zone, Lucknow.
5. C.W.E. Allahabad.
6. G.E. (A.F.) Bamrauli, Allahabad. ... Respondents.

(By Advocate Sri N.B. Singh)

O R D E R

(By Hon. Dr. R.K. Saxena, Member (J))

The applicant Amar Chand has filed this O.A. with the relief that he should be given appointment on compassionate ground because his father Hira Lal was a Safaiwala with the respondents and while serving, he died on 9.2.1990. The applicant had represented to the respondents for the first time on 20.3.1990 for being appointed. Thereafter, several representations were given but no action was taken by the respondents and, therefore, the applicant has filed this O.A.

2. The respondents have contested the O.A. on several grounds including the one that the matter was

still under consideration with the respondents. The learned counsel to the applicant also admitted that the respondents had given an assurance to consider the matter. In the light of these facts, it appears that the O.A. is premature because the representation is still pending. Anyway, the respondents cannot be allowed to sit ^{tide} over the representations moved on behalf of the applicant for a sufficiently long period. The respondents are, therefore, directed that the representations moved by the applicant should be considered and final decision may be taken within a period of 3 months from the date of the receipt of the copy of the judgment. The O.A. is disposed of accordingly. No order as to costs.

Dinkar
Member (J) 3/7/95

(n.u.)